

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

IA No. 177 /23, IA No. 181/23, IA(I.B.C)/158 (CH)2024, IA(I.B.C)/ 161 (CH)2024
IA(I.B.C)/1006 (CH)2024
in
CP(IB) No. 52/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:

Daljit Singh & Ors

...Petitioners

Vs.

SMD Infra Ventures Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016, Sec 60(5), 19(2), Sec 66(1), Regulation 44(2),
Liquidation process Regulation, 2016, Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence the
matter is adjourned to 11.06.2024.

Sd/-

Court Officer

Preeti
29.04.2024